

National Company Law Tribunal

Allahabad Bench

CP NO. 101/ND/2015.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2017

NAME OF THE COMPANY: Rajendra Singh 2005 v/s R.R. Infra promoters Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/S 397/398 of Companies act of 1956.

Sl. NO.                      Name                      Designation                      Representation                      Signature

1.

2.

Order Passed in CP No. 101(ND) /2015

The case is taken up today, due to a communication received from the Registry of Lucknow Bench of Hon'ble Allahabad High Court, seeking clarification on the subject stating such that which account/ heads the amount of cost be received pursuant to an order of this Tribunal. It is also informed that no Company Law Petition between such parties is pending.

We have perused the previous order of this court dated 29<sup>th</sup> May, 2017, wherein this court is permitted the petitioner to withdraw his application with cost of Rs. 10,000/- payable at Lucknow Bench of the Hon'ble Allahabad High Court. However, due to inadvertence the word UP State Legal Services Authority at the Lucknow Bench of Hon'ble Allahabad High Court has been omitted. Hence, keeping in view of order dated 29<sup>th</sup> May, 2017 accordingly is rectified and amended suitably. The applicant (of contempt application) is hereby further directed to make payment of amount of cost imposed to him to the U.P. State Legal Services Authority at Lucknow Bench of Allahabad High Court or to the High Court Legal Aid Service Society at Lucknow Bench after making deposit of amount. He shall furnish a proof of payments within four weeks from the date of receipt of the copy of this order. The Registry of this Tribunal is

directed to communicate a copy of this order to the Registrar of Lucknow Bench through Dy. Registrar Sri Mahesh Ram for information. A copy of this order to be communicated to the Secretary State Legal Services Authority at Lucknow Bench of the Hon'ble Allahabad High Court for information. Further a copy of this order be communicated to the parties concerned.

— Sd —

Date – 10.07.2017

Shri H.P. Chaturvedi (Member (Judicial))